

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 208 of 2021 (SZ)

IN THE MATTER OF:

Srikanth Madhyastha

...APPLICANT

VERSUS

The District Collector
Udupi District, Karnataka and Ors

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 10

MOST RESPECTFULLY SHOWETH:

1. That the present applicant filed by the applicant is false, vexatious and against the law on which ground itself, it may be dismissed with cost.
2. That each and every averment in the application is denied unless and until admitted expressly in the present reply, and that the averments made in the application are not applicable to Respondent No. 10 herein.
3. Respondent No. 10 submits that the Department of Fisheries has not given any permission to anyone to establish any cutting shed or Fish Powder Units in any area. The applicants have to apply for consideration for the subsidy under the entrepreneurship model under the **Pradhan Manthri Mathsya Sampada Yojana Scheme** ('PMMSY Scheme') as per the orders which are enclosed herewith as Annexure R-1 and Annexure R-2.
4. That there after the applications are sent or called directly by National Fisheries Development Board, Hyderabad (NFDB) and all the



necessary documents are verified and the approval is given by NFDB after considering the application for the renovation of fish Feed Mill.

5. That Respondent No. 10 here in just takes the application based on the primary documents and forwards them to Directorate of Fisheries for further verification.
6. That in the present case as well, Respondent No. 10 received the application based on primary documents submitted by the Applicant as per Annexure R-3 to Annexure R-18 annexed here in, and forwarded it to the Directorate of Fisheries for further verification.
7. It is submitted thus that Respondent No. 10 herein has not given any permission for renovation or for anything else, and has merely forwarded the application with the documents.
8. Respondent No.10 herein submits that for the Units, Village Panchayath, Irodi has given permission for renovation of the building and Karnataka State Pollution Control Board had given permission as per Annexure R-17 and Annexure R-18 and all other permissions were given by concerned other departments as per Annexure R-3 to Annexure R-11 and that Respondent No. 10 herein has not given any permission in the present case.
9. Respondent No.10 herein submits that for the Unit-II Firm had been registered as per Annexure No. R-12.
10. That the Zonal Director (Environment) has given an opinion stating that the Survey No. 7 L/3 comprising of 0.31 acres of land is outer

section of Costal regulation jurisdiction as per Annexure R-14 and Annexure R-15.

11. In the light of these circumstances, it is prayed that this Honorable Tribunal may be pleased to dismiss the application filed by the applicant with cost in the interest of justice.

Date: 20/12/2021

Place: New Delhi

Respondent No. 10

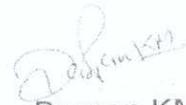


(G.M Shivakumar)

Deputy Director of Fisheries

DEPUTY DIRECTOR OF FISHERIES
UDUPI

Through



Darpan KM

Advocate for Respondent No. 10

4

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 208 of 2021 (SZ)

IN THE MATTER OF:

SRIKANTH MADHYASTHA

...APPLICANT

Versus

DIRECTOR OF FISHERIES

...RESPONDENTS

THE DEPUTY DIRECTOR OF FISHERIES, UDUPI

AFFIDAVIT

I G. M SHIVAKUMAR, son of G. MALLAPPA, aged about 51 years, resident of UDUPI, KARNATAKA STATE, do hereby solemnly affirm and state as under:

1. I say that I am working as DEPUTY DIRECTOR OF FISHERIES in the Department of FISHERIES Government of Karnataka, Respondent No. 10 herein, and am conversant with the facts of the present case.
2. I say that the contents of the accompanying Reply are based on the information available with the Respondent No. 10 herein in its normal course of business and believed by me to be true.

[Signature]
DEPUTY DIRECTOR OF FISHERIES
UDUPI

VERIFICATION

I, the Deponent above named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, and no part of it is false and nothing material has been concealed there from.

Verified at udupi on this 15 day of December 2021

SIGNED BEFORE ME

NOTARY
UDUPI

[Signature]
DEPUTY DIRECTOR OF FISHERIES
UDUPI

M. UPENDRA NAYAK, B.A., LL.B.
ADVOCATE & NOTARY PUBLIC

Item No.6:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 208 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

Srikanth Madhyastha,
Udupi, Karnataka.

...Applicant(s)

Versus

The District Collector,
Udupi District,
Karnataka and Ors.

...Respondent(s)

Date of hearing: 22.10.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE Dr. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): Mr. B. Thilak Narayanan.

For Respondent(s): Mr. Rajat Jonathan Shaw represented
Mr. Darpan K.M. for R1, R7 to R10 & R13.
Mr. H.K. Vasanth for R2, R5, R6.
Ms. Ojas Sivakumar represented
Mr. M.R. Gokul Krishnan for R3, R4.
Mr. Hareesh Bandary. T along with
Mr. Sivakumar for R11 & R12.

ORDER

1. The above case has been posted to today for appearance of parties and also for filing independent response regarding the allegations made in the

- application.
2. Though notice was served on 14th respondent, there was no representation for them. We feel that an opportunity can be given to them to appear before this Tribunal and to file their reply (if any) required in this regard.
 3. Respondents want to file their counter to the allegations made in the application.
 4. They are directed to complete the pleadings on or before 25.11.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.
 5. The Registry is directed to communicate this order to the official respondents by e-mail immediately so as to enable them to comply with the direction.
 6. For completion of pleadings and appearance of 14th respondent, post on 25.11.2021.

Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. K. Satyagopal)

O. A. No. 208/2021 (SZ)
22nd October, 2021. Mn.

ANNEXURE - 1



National Fisheries Development Board

Department of Animal Husbandry, Dairying and Fisheries
Ministry of Agriculture and Farmers Welfare, Government of India
"Fish Building" Pillar No. 236, FVNR Expressway, SVPNPA Post, Hyderabad-500032
Tel: + 91 - 040 - 2400017/2301; Fax: + 91 - 040 - 24013568/24013552
E-Mail: info.nfdb@nic.in; Web: nfdb.org.in
Toll Free Number: 1800-425-1660



Application for Financial Assistance

(A) General Information:

1 Name of Applicant / Organization		B KESHAV KUNDER							
S/o / D/o / W/o									
2 Status	Farmer	Fisher <input checked="" type="checkbox"/>	FCS	SHG	Entrepr.	State Govt.	Quasi Govt.	Others (*)	
3 Category(*)	General	OBC <input checked="" type="checkbox"/>	SC	ST	Women	Diffrently abled	Minority	Others	
4 Address		Address for communication				Project Address			
Door no / Street		1/111 Bundur Road				1/111 Bundur Road			
Village/Mandal/Taluk		Balekudru Hangankatta				Balekudru Hangankatta			
District, State, Pin code		576218				576218			
Land Phone:		Mobile: 9900957501				E-mail: Yashaswini@yahoo.com			

(B) Project Details:

5 Name of the activity		FISH cutting SHED UNIT - 1								
6 Assets available (*)		Land	Own <input checked="" type="checkbox"/>	Lease	Building	Yes <input checked="" type="checkbox"/>	No	Machinery	Yes	No
7 Whether trained / Experienced in relevant field		Yes <input checked="" type="checkbox"/>	No	8. Whether any assistance received earlier for similar project?				Yes	No	
9 Components		Details				No of Units	Unit Cost (Rs.)	Total Cost (Rs.)		
(a) Capital Cost		Building plant and machinery						33,37,218		
								25,61,210		
(b) Operational Cost										
(c) Total								58,98,428		
10 Source of Funds (Rs.)		Bank Loan (*)				Own Finance	NFDB Assistance	Total (Rs.)		
		36,97,000				22,01,428		58,98,428		
11 Expected Output		Production (Kgs)				Gross Income (Rs.)		Net Income (Rs.)		
		55,00,000 Kgs				1,65,000,000		22,09,000.00		
12 No. of Beneficiaries		General	OBC	SC	ST	Minority	Women	Others		
				<input checked="" type="checkbox"/>						
13 Whether Project Report enclosed, If project cost is more than Rs. one lakh (*)		Yes <input checked="" type="checkbox"/>						No		

(*) Enclose relevant documents/Photographs etc.,

(C) Declaration of Applicant: This is to certify that, I/we B. KESHAV KUNDER son/daughter of M. Krishnigam hereby declare that the information furnished above is true to my knowledge and belief and all relevant documents are enclosed.

Date: 15/07/2021 Place: Hangankatta Signature: B. Kesava

(D) Declaration of Recommending/Implementing Agency: This is to certify that, the information furnished by the applicant has been verified. The project is technically feasible and economically viable. The project is recommended for sanction for Rs.Lakh (Rupees.....) as assistance from NFDB. The project will be periodically monitored. The UC in prescribed GFR format alongwith progress report, photographs etc., will be furnished every quarter to NFDB. The bank details are given below.

14 Account Holder Name	Name of the Bank	Branch	Account no	Bank IFSC Code
YASHASWINI FISHERIES	AXIS BANK	SANTHAKATE	917020056277181	UTIB0003225
Prop: B KESHAV KUNDER unit-1		UDUPI	Signature: <u>[Signature]</u>	
Date: <u>16/07/2021</u>		Place: <u>UDUPI</u>	Designation: <u>[Designation]</u>	

For NFDB Use

Date of Receipt	Dak Number	Enclosures	Sanction	
			Date	Amount

ANNEXURE - 2

Matsya Samridhi



National Fisheries Development Board

Department of Animal Husbandry, Dairying and Fisheries
Ministry of Agriculture and Farmers Welfare, Government of India
"Fish Building" Pillar No. 233, PVNR Expressway, SVPNPA Post, Hyderabad-500052
Tel: + 91 - 040 - 24000177/201; Fax: + 91 - 040 - 24015560/24015552
E-Mail: info.nfddb@nic.in; Web: nfddb.gov.in
Toll Free Number: 1800-425-1660



Application for Financial Assistance

(A) General Information:

1 Name of Applicant / Organization		YASHASWINI FISHERIES UNIT-2							
S/o / D/o / W/o									
2 Status	Farmer	Fisher <input checked="" type="checkbox"/>	FCS	SHG	Entrepr.	State Govt.	Quasi Govt.	Others (*)	
3 Category (*)	General	OBC <input checked="" type="checkbox"/>	SC	ST	Women	Differently abled	Minority	Others	
4 Address		Address for communication				Project Address			
Door no / Street		1/H11c, Bundar Road				1/H11c, Bundar Road			
Village/Mandal/Taluk		Hangarkatte				Hangarkatte			
District, State, Pin code		576218				576218			
Land Phone:		Mobile: 9900957501				E-mail: yasha5-wini@yahoo.com			

(B) Project Details:

5 Name of the activity	Fish Feed mill / plant									
6 Assets available (*)	Land	Own <input checked="" type="checkbox"/>	Lease	Building	Yes <input checked="" type="checkbox"/>	No	Machinery	Yes <input checked="" type="checkbox"/>	No	
7 Whether trained / Experienced in relevant field	Yes <input checked="" type="checkbox"/>	No	8. Whether any assistance received earlier for similar project?				Yes	No <input checked="" type="checkbox"/>		
9 Components	Details				No of Units	Unit Cost (Rs.)	Total Cost (Rs.)			
(a) Capital Cost	Building plant and machinery						83,00,000 2,17,90,000			
(b) Operational Cost										
(c) Total							300,90,000.00			
10 Source of Funds (Rs.)	Bank Loan (*)			Own Finance	NFDB Assistance	Total (Rs.)				
	2,50,00,000			50,90,000	-	300,90,000.00				
11 Expected Output	Production (Kgs)				Gross Income (Rs.)		Net Income (Rs.)			
	81,00,000 Kgs				26,25,00,000.00		76,15,000.00			
12 No. of Beneficiaries	General	OBC <input checked="" type="checkbox"/>	SC	ST	Minority	Women	Others			
13 Whether Project Report enclosed, If project cost is more than Rs. one lakh (*)	Yes <input checked="" type="checkbox"/>						No			

(*) Enclose relevant documents/Photographs etc.,

(C) **Declaration of Applicant:** This is to certify that, I/we K. Subbaraj Kunder son/daughter of M. K. Shrinivas hereby declare that the information furnished above is true to my knowledge and belief and all relevant documents are enclosed.

Date: 14/07/2021 Place: Hangarkatta

Signature: [Signature]

(D) **Declaration of Recommending/Implementing Agency:** This is to certify that, the information furnished by the applicant has been verified. The project is technically feasible and economically viable. The project is recommended for sanction for Rs.Lakh (Rupees.....) as assistance from NFDB. The project will be periodically monitored. The UC in prescribed GFR format alongwith progress report, photographs etc., will be furnished every quarter to NFDB. The bank details are given below.

14 Account Holder Name	Name of the Bank	Branch	Account no	Bank IFSC Code
YASHASWINI FISHERIES	KARNATAKA BANK	AMBABILU	0187000600136701	KAR B 00 00018
Date: <u>16/07/21</u>	Place: <u>UDUPI</u>	UDUPI	Signature: <u>[Signature]</u> Designation: <u>Secy-2, mata</u>	

For NFDB Use

Date of Receipt	Dak Number	Enclosures	Sanction	
			Date	Amount

ANNEXURE-3

9



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office: Mangalore,
Plot No.10B, Parisara Dhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: W-314247

PCB ID:

17390

Date: 13/08/2019

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under Air (Prevention and Control of Pollution) Act, 1981

- Ref: 1. Application filed by the industry / organization on 15/07/2019
- 2. Inspection of the Industry/organization/by RO, on 20/07/2019

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Yashaswini Fisheries
 Address: Balekudru Village,, Hangarkatte
 Industrial Area: Not In I.A. Balekudru,
 Taluk: Udupi, District: Udupi

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2.000	1.600	Septic Tank & Soak Pit
2	Manufacturing Processes	5.000	5.000	To be used for gardening after due treatment

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-1.		

The consent for operation is granted considering the following activities/Products,

Sr	Product Name	Applied Qty/Month	Unit
1	fish cutting	7500000	TON

This consent is valid for the period from 20/07/2019 to 30/09/2022



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Consent For Operation (CFO-Air, Water)

Karnataka State Pollution Control Board
Zonal Office - Mangalore,
Plot No. 10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour: ORANGE Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

To,
Yashaswini Fisheries
Udupi

NOTE:

The following Conditions A(2b, 2c & 3c) mentioned above are not applicable.
Additional Conditions:

1. The applicant shall treat the trade effluent to the standard stipulated in Annexure-I.
2. The applicant shall take suitable measures to control foal Smell nuisance from the industrial activities.

COPY TO:

1. The Regional Officer, Udupi for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid Rs. 100



2019-2020 (Supp) dated 24/02/2019

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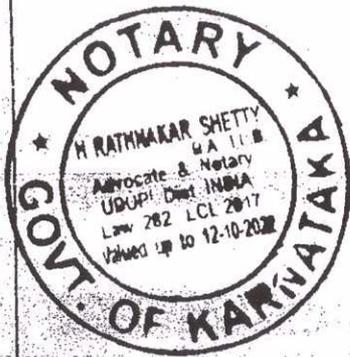
**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)



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Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office, Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

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SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING.

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month/indicated in the annexure for the parameters.



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Consent For Operation (CFO-Air, Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2468420

Industry Colour:
ORANGE

Industry Scale: SMALL

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D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/d disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

F. GENERAL CONDITIONS:

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.



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Consent For Operation (CFO-Air, Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parkara Bhavana, Balkampady Industrial
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Tele : 0824-2408420

Industry Colour:
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Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
- An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control
Board



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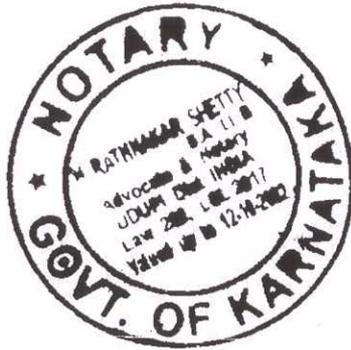
**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Purisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)



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NOTARY
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ಭಾರತ ಸರ್ಕಾರ
Government of India

ಛಾಂತ್ಯಾಯ ವಲಶಿಷ್ಯ ಗುರುತು ಪ್ರಾಧಿಕಾರಂ
Unique Identification Authority of India

ನೋಂದಣಿ ಸಂಖ್ಯೆ Enrolment No. [Redacted]

To
ದಿ
Download Date: 01/02/2021

Issue Date: 22/01/2021

Signature valid

Digital Signature
UNIQUE IDENTIFICATION
AUTHORITY OF INDIA
Date: 22/01/2021 10:59:32
IST



ನಿಮ್ಮ ಆಧಾರ್ ಸಂಖ್ಯೆ / Your Aadhaar No. :

VID: [Redacted]

ನನ್ನ ಆಧಾರ್, ನನ್ನ ಗುರುತು



ಭಾರತ ಸರ್ಕಾರ
Government of India

Download Date: 01/02/2021

Issue Date: 22/01/2021

[Redacted]

VID: [Redacted]

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UDUPI 27/02/21



Government of India



18

ಮಾಹಿತಿ

- ಆಧಾರ್ ಗುರುತಿನ ಪುರಾವೆಯೇ ಹೊರತು ಪೌರತ್ವದಲ್ಲ
- ಸುರಕ್ಷಿತ ಕ್ಯಾಚರ್ ಕೋಡ್/ಆಫ್ಲೈನ್ XML/ಆನ್ಲೈನ್ ದೃಢೀಕರಣ ಬಳಸಿ ಗುರುತನ್ನು ಪರಿಶೀಲಿಸಿ
- ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಪ್ರಕ್ರಿಯೆ ಮೂಲಕ ಮುದ್ರಿತವಾದ ವಿಷ್ಕನ್ಯಾನ ದಾಖಲೆ ಇದಾಗಿದೆ

INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
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- This is electronically generated letter.

- ಆಧಾರ್ ದೇಶದಾದ್ಯಂತ ಮಾನ್ಯತೆಯನ್ನು ಪಡೆದಿದೆ
- ಸುಲಭವಾಗಿ ಸರ್ಕಾರಿ ಹಾಗೂ ಸರ್ಕಾರೇತರ ಸೇವೆಗಳನ್ನು ಪಡೆಯಲು ಆಧಾರ್ ಸಹಾಯವಾಗಲಿದೆ.
- ನಿಮ್ಮ ಮೊಬೈಲ್ ಸಂಖ್ಯೆ ಮತ್ತು ಇ-ಮೇಲ್ ಐಡಿ ಅನ್ನು ಆಧಾರ್ ನಲ್ಲಿ ನವೀಕರಿಸಿಡಿ
- ಆಧಾರ್ ನ್ನು ನಿಮ್ಮ ಸ್ಮಾರ್ಟ್ ಫೋನ್ ನಲ್ಲಿ ಕೊಂಡೊಯ್ಯಿರಿ- mAadhaar ಅಪ್ಲಿಕೇಶನ್ ಬಳಸಿ
- Aadhaar is valid throughout the country.
- Aadhaar helps you avail various Government and non-Government services easily.
- Keep your mobile number & email ID updated in Aadhaar.
- Carry Aadhaar in your smart phone – use mAadhaar App.



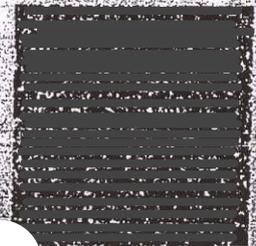
ಭಾರತೀಯ ವಿಶಿಷ್ಟ ಗುರುತು ಪ್ರಾಧಿಕಾರ
Unique Identification Authority of India



ಮನೆ ಸಂಖ್ಯೆ: 070220

Address:

VID: 1447



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NOTARY UDUPI

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
GOVERNMENT OF KARNATAKA
 ಕಾರ್ಖಾನೆ ನಿರೀಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ
DIRECTORATE OF INDUSTRIES
 ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ
DISTRICT INDUSTRIES CENTRE

ಸ್ಥಿರ ಮತ್ತು ಶಾಶ್ವತ ನೋಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ
ACKNOWLEDGEMENT - CUM - PERMANENT REGISTRATION CERTIFICATE

ಸಣ್ಣ ಕೈಗಾರಿಕೆ; ಪೂರಕ ಉದ್ಯಮ; ಸಣ್ಣ ಪ್ರಮಾಣದ ಸೇವಾ ಉದ್ಯಮ ಸಂಸ್ಥೆ; ಅತಿ ಸಣ್ಣ ಕೈಗಾರಿಕೆ ಘಟಕ; ನಾನ್ ಸೈಡ್
 Small Scale / Ancillary Undertaking / Small Scale Service Business Enterprises / Tiny Unit / Non-Side

ಬಿ.ಎಸ್.ಎಂ. ಉದ್ಯೋಗಿ ಡಿಕೋಡ್, ಮಾಲೇಶ್ವರ ನಗರ ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ

ಉದ್ದೇಶ: ಉತ್ಪಾದನೆ; ಸೇವೆ ನಿರೀಕ್ಷಣೆ; ಸಹಾಯಕ ಸಂಘ; ಇತರ ಎಂದು ಈ ಮೂಲಕ ಪ್ರಮಾಣೀಕರಿಸಲಾಗಿದೆ.

ಜನನ/ಸಂಯೋಜನೆ ದಿನಾಂಕ: 10/07/2004, ಬಿ.ಎಸ್.ಎಂ. ಉದ್ಯೋಗಿ ಡಿಕೋಡ್, ಮಾಲೇಶ್ವರ ನಗರ ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ.

This certify that M/s.

Proprietor / Partnership / Pvt. Ltd.

Office Address

ಸಣ್ಣ ಕೈಗಾರಿಕೆ; ಪೂರಕ ಉದ್ಯಮ; ಸಣ್ಣ ಪ್ರಮಾಣದ ಸೇವಾ ಉದ್ಯಮ ಸಂಸ್ಥೆ; ಅತಿ ಸಣ್ಣ ಕೈಗಾರಿಕೆ ಘಟಕ ಎಂದು ಒಂದು ನೋಂದಣಿ ಮಾಡಿ ಈ ಕೆಳಕಂಡ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕದಲ್ಲಿ ನೋಂದಣಿ.

Permanently Registered as Small Scale / Ancillary Undertaking / Small Scale Service Business Enterprise / Tiny Unit under the number and date given hereunder.

ಸಂಖ್ಯೆ No.

1627650831

PMT

Service SIDO / Non-Side / SSSBE

SSP / TINY

Urban / Rural

ದಿನಾಂಕ : Date

14/12/04

ಕಾರ್ಖಾನೆ (ಪೂರ್ಣ ವಿಳಾಸ) ಎನ್.ನಂ: 1-41, ಬಿ.ಎಸ್.ಎಂ. ಉದ್ಯೋಗಿ ಡಿಕೋಡ್, ಮಾಲೇಶ್ವರ ನಗರ ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ.

the Factory located at (Full Address)

ಉತ್ಪಾದನೆ/ಸಂಯೋಜನೆ ಮಾಡಲಾಗುವ ವಸ್ತುಗಳ ಪಟ್ಟಿ
 the Manufacture; Processing of the following item



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NOTARY UDUPI

Handwritten signature and date: 21/08/2004

ಜಂಟಿ ನಿರ್ದೇಶಕರು / ಡಿಪ್ಯುಟಿ ನಿರ್ದೇಶಕರು / ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯ, ಸೇವಾ ಮತ್ತು ನಾನ್ ಸೈಡ್, ಸಣ್ಣ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ
 Joint Director : Deputy Director, Assistant Director, Industries & Commerce, Government Manager, District Industries Centre

21-08-2004

21-08-2004
 Director, Industries & Commerce

ANNEXURE -5

(Translated Copy)

GOVERNMENT OF KARNATAKA

DIRECTORATE OF INDUSTRIES

ACKNOWLEDGEMENT CUM PERMANENT REGISTRATION CERTIFICATE

It is hereby certified that Sri M/s Yashasvini Fisheries, Proprietor, Sri Keshava Kundar, is the Proprietor, Partner, Limited Private, Co-operative, other of Small Scale/Ancillary Undertaking/Small Scale Service Business Enterprises/Tinu Unit/Non-Sido.

Office Address: Pandeshwara, Sasthana, Udupi Taluk.

No.0827GS0831

PMT/SIDO/TINY/RURAL

Date:14-12-04

Full Address of the Factory: S.No. 1-41, Balekudru, Hangaracutta, Udupi Taluk.

For the manufacture; Processing of the following item:

(not legible)

Fish Processing.

Date on which the Sketches were prepared: 21-08-2004

(not legible) of commencement of Production

(Wherever application)

Sd./-

Joint Director, Deputy Director, Assistant
Director, Industry and Commerce, General
Manager, District Industries Centre.

Translated from Kannada to English by:

[Handwritten signature and date: 14/12/04]
[Faint official stamp]

Annexure - R-6

H-NO: T-41

ನಮೂನೆ ಸಂಖ್ಯೆ 1 (ನಿಯಮ 16)
ತೆರಿಗೆ ಸ್ವೀಕೃತಿ (ಸಾಮಾನ್ಯ ರಶೀದಿ)

ದ್ವಿಪ್ರತಿ

UDP

(ದ್ವಿಪ್ರತಿಯಲ್ಲಿ)

318410

ಬಿಲ್ ಪುಸ್ತಕ ಸಂಖ್ಯೆ: 6369

ರಶೀದಿ ಸಂಖ್ಯೆ:

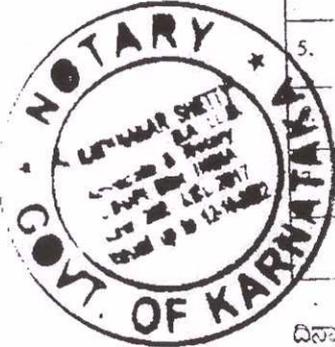
2020-2021 ನಲ್ಲಿ ಸಾಧಿಗಾಗಿ ಈ ಕೆಳಗೆ ಹೇಳಲಾದ ಬಾಬುಗೆ

ಶ್ರೀಮತಿ/ಶ್ರೀ... ಕೆ.ಆರ್.ಎಸ್. ಹುಂದರ್ ರಿಂದ ರೂ. 24,120 = 00

ಇತ್ಯಾದಿ ವಿವರಗಳಿಗಾಗಿ ಸಂಬಂಧಿಸಿದ ಅಧಿಕಾರಿಗಳಿಗೆ

ಸ್ವೀಕರಿಸಲಾಗಿದೆ. 2018-2019, 2019-2020, 2020-2021, 2021-2022, 2022-2023, 2023-2024, 2024-2025

ತೆರಿಗೆಯ ಮಾದರಿ	ಹಿಂದಿನ ಬಾಕಿ	ಜಾಲ್ಮಿ	ಒಟ್ಟು (ರೂ.)
1. ಮನೆ ತೆರಿಗೆ / ನಿವೇಶನ ತೆರಿಗೆ	15000	3000	18000 = 00
2. ವಿದ್ಯಾ ಹಣ	-	-	-
3. ಆರೋಗ್ಯ ಕಡ	-	-	-
4. ಗ್ರಂಥಾಲಯ ಕಡ	5100 = 00	1000	6100 = 00
5. ಭಿಕ್ಷುಕರ ಕಡ	-	-	-
ನೀರಿನ ಕಡ	-	-	-
ಇತರೆ	-	-	-
ಒಟ್ಟು (ರೂ.)	20100	4000	24100 = 00



ದಿನಾಂಕ: 01/09/2020

ವಿಷಯ: ಬಾಳು ಹಣಕಾಸು ಹಣ ಪಡೆಯತಕ್ಕ ಅಧಿಕಾರಿಗಳ ಸಹಿ
ಗ್ರಾಮ ಪಂಚಾಯತಿ-1

ಕ.ಸ.ಒ-415-ಸಿ.ಕೆ.ಐ.ಮು.ಬಿ-59-27,250 ಮಸೂದೆಗಳು 50+50 ಪಾಳೆಗಳಂತೆ ದ್ವಿಪ್ರತಿಯಲ್ಲಿ (ಒಂದು ಕಡೆ ಮುದ್ರಣ)-0:28-1-2016 ಎಲ್ 5

31.3.2021

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UDUPI

22

ANNEXURE - 6

(TRANSLATED COPY)

H.No.: I-41

Form No.1 (Rule 16)

TAX RECEIPT (GENERAL RECEIPT)

(In duplicate)

Duplicate

Receipt No. 318410

UDP
Bill Book Number: 6369

Rs.24,120/- (Twenty four thousand one hundred twenty) rupees have been received from Mrs./Mr. Keshava Kundar towards House Building Tax for the years 2015-16,-2016/17, 2017/18, 2018-19, 2019-2020, 2020-31-3-2021.

Type of Tax	Arrears	Current	Total (Rs.)	
1. House Tax/Site Tax	15,000	3,000	18,000-00	
2. Education Tax				
3. Health Tax	} 34%			
4. Library Tax		5,100	1,020	6120-00
5. Beggars' Tax				
6. Water Tax				
7. Others				
Total (Rs.)	20,100	4,020	24,120-00	

[(Seal of 5th Airody Village Panchayath, PIN (not legible)]

Date : 01/09/2020

Sd./-

Signature of the Officer receiving the
Amount,
Village Panchayath-1

Balkudru, Hangarcutta

Vima :

Government Central Press, Bengaluru - 59 - Kaa Soo. P415 - 27,250 Books. At (50+50) sheets in Duplicate
(one side printed), dated 28-1-2016 L5

31.3.2021

Translated from Kannada to English by:

ANNEXURE 4 5ನೇ ಹಬೀಬಿ ಗ್ರಾಮ ಪಂಚಾಯತು

ಕಟ್ಟಡಗಳ ರಚನೆ / ಪುನಃ ರಚನೆ / ವಿಸ್ತರಣೆ ಬಗ್ಗೆ ಪರವಾನಗಿ

ಪರವಾನಗಿ ನಂ: 34/04-05 ನೆ.ನಂ. 50/00-03 ದಿನಾಂಕ: 4-1-2005



ಶಾಂತಿ/ಶಾ. ವಸೀಮ್ ಕುಮಾರಿ
ಪಾಂಡಿಚೆರಿ ಗ್ರಾಮ,
ಬಲಾಸಹಿ ತಾಲೂಕು

ನೀವು ಪಂಚಾಯತು ಹದಿನೆಂಟು ಕಟ್ಟಡ ರಚನೆ / ಪುನಃ ರಚನೆ / ವಿಸ್ತರಣೆ ಪರವಾನಗಿ ಬಗ್ಗೆ, ಕೊಟ್ಟ ನಿಮ್ಮ ಅರ್ಜಿ

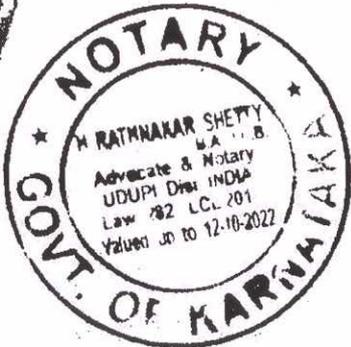
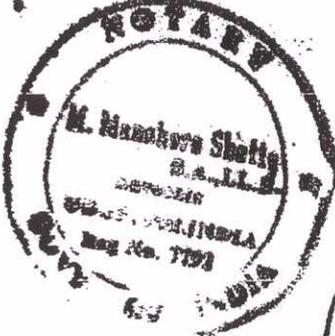
ನೀವು ಪಂಚಾಯತು ಹದಿನೆಂಟು ನಂ. 34/04-05 ನೆ.ನಂ. 50/00-03 ನೆ. ಜಾಗದಲ್ಲಿ ಕಟ್ಟಡ ರಚನೆ/ಪುನಃ ರಚನೆ / ವಿಸ್ತರಣೆ ಕರ್ನಾಟಕ ಜಿಲ್ಲಾ ಪಂಚಾಯತು ಸಮಿತಿ, ಗ್ರಾಮ ಪಂಚಾಯತುಗಳ ಹಾಗೂ ನ್ಯಾಯ ಪಂಚಾಯತುಗಳ ಕಾರ್ಯದ ನಿರ್ವಹಣೆ ಮತ್ತು ಕಟ್ಟಡ ರಚನೆ ನಿಯಂತ್ರಿಸುವ ವಿಧಾನಗಳನ್ನು ಗುರುತಿಸಿ ಇದರಲ್ಲಿ ಕಾನೂನು ರಚನೆಯ ವಿವರದ ಮೇರೆಗೆ ಹಾಗೂ ಇದರ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಕಾನೂನು ಕರಾರುಗಳನ್ನು ಈ ಪರವಾನಗಿಯನ್ನು ಕೊಡಲಾಗಿದೆ.

ದಿನಾಂಕ 28-6-2004 ನೆದ್ದು ಶುಭ ರವಾನೆ

ಈ ಪರವಾನಗಿ ಸಂಕಟ ನೀವು ಪಾಪರು ವಂದಿಸಿದ ಬ್ಯಾನ್ಡ್ ಕಾನೂನು ಇತರ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಕಳುಹಿಸುವುದು.

ಮಂಜೂರಾತಿ ಕಟ್ಟಡಗಳ ರಚನೆಯ ವಿವರ

ಕ್ರಮ	ಲಾಂ	ವಿಸ್ತರ	ತಳಪಾಯ	ಅಂತಸ್ತು	ಅಧೀನ, ವ್ಯಕ್ತಿಯಾದ ವಾಸ್ತು, ವ್ಯಯ ಕಾನೂನು ಅನ್ವಯಿಸುವ ವಿವರ
1	ಮಂಜೂರು	ಮಾಡಲಾಗಿದೆ	ವಾಸ್ತುಯೋಗ್ಯ	ಮಂಜೂರು	ಕಟ್ಟಡ ರಚನೆ
2	ಮಂಜೂರು	ಮಾಡಲಾಗಿದೆ	ವಾಸ್ತುಯೋಗ್ಯ	ಮಂಜೂರು	ಕಟ್ಟಡ ರಚನೆ
3	ಮಂಜೂರು	ಮಾಡಲಾಗಿದೆ	ವಾಸ್ತುಯೋಗ್ಯ	ಮಂಜೂರು	ಕಟ್ಟಡ ರಚನೆ



Handwritten signature and text in Kannada script.

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NOTARY 17/07/14
UDUPI



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 NOTARY
 UDUPI

ANNEXURE - 09

27

(TRANSLATED COPY)

H.No.: I-41

Form No.1 (Rule 16)

TAX RECEIPT (GENERAL RECEIPT)
(In duplicate)

Duplicate

Receipt No. 318412

UDP
Bill Book Number: 6369

Received Rs.7,200/- (Seven thousand two hundred) rupees from Mrs./Mr. Keshava Kundar towards Tap Water Tax for the years 2015-16,- 2016/17, 2017/18, 2018/19, 2019/2020, 2020-31-3-2021 Tap Tax.

Type of Tax	Arrears	Current	Total (Rs.)
1. House Tax/Site Tax			
2. Education Tax			
3. Health Tax			
4. Library Tax			
5. Beggars' Tax			
6. Water Tax Tap Tax	6,000	1,200	7,200-00
7. Others			
Total (Rs.)	6,000	1,200	7,200-00

[(Seal of 5th Airody Village Panchayath, PIN (not legible))]

Date : 01/09/2020

Sd./-
Signature of the Officer receiving the
Amount,
Village Panchayath-1

Balkudru, Hangarcutta

Vima :

Government Central Press, Bengaluru - 59 - Kaa.500. P415 - 27,250 Books. At (50+50) sheets in Duplicate
(one side printed), dated 28-1-2016 LS

31.3.2021

Translated from Kannada to English by:

[Handwritten Signature]
25/11/2021

5ನೇ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತು

ಕಟ್ಟಡಗಳ ರಚನೆ / ಪುನಃ ರಚನೆ / ವಿಸ್ತರಣೆ ಬಗ್ಗೆ ಪರವಾನಗಿ

ಪರವಾನಗಿ ನಂ: 34/04-05-ನಿ-ನಂ 20/00-03-
ದಿನಾಂಕ: 4-1-2005



ಅರ್ಜಿದಾರ/ಶಿ: ಶ್ರೀಮತಿ ಕುಂದಿಕೆ
ಕಾಂತ್ಯಾಳ ಗ್ರಾಮ,
ಬಿಡುಗಡೆ ಕಾಲನಿ

ನೀವು ಪಂಚಾಯತು ಹದಿನೈತಿ ಕಟ್ಟಡ ರಚಿಸಲು / ಪುನಃ ರಚಿಸಲು / ವಿಸ್ತರಿಸಲು ಪರವಾನಗಿ ಬಗ್ಗೆ, ಕೊಟ್ಟ ನಿಮ್ಮ ಅರ್ಜಿ

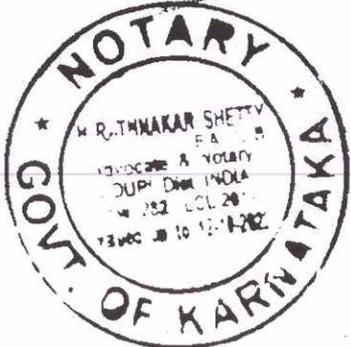
ನೀವು ಪಂಚಾಯತು ಹದಿನೈತಿ ಕಮೀ ನಂ. 1-41 ನೇ ಜಾಗದಲ್ಲಿ ಕಟ್ಟಡ ರಚಿಸಲು/ಪುನಃ ರಚಿಸಲು / ವಿಸ್ತರಿಸಲು ಕರ್ನಾಟಕ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಸಮಿತಿ, ಗ್ರಾಮ ಪಂಚಾಯತುಗಳ ಹಾಗೂ ನ್ಯಾಯ ಪಂಚಾಯತುಗಳ ಕಾಯಿದೆ ಮತ್ತು ಪ್ರಕಾರ ಕಟ್ಟಡ ರಚನೆ ನಿಯಂತ್ರಿಸುವ ನಿಯಮಗಳನ್ವಯವಾಗಿ ಇದರಲ್ಲಿ ಕಾಣಿಸಿದ ರಚನೆಯ ವಿವರದ ಮೇಲೆ ಹಾಗೂ ಇದರ ವಿವರಗಳಲ್ಲಿ ಕಾಣಿಸಿದ ಕರಾರುಗಳನ್ನು ಈ ಪರವಾನಗಿಯನ್ನು ಕೊಡಲಾಗಿದೆ.

ದಿನಾಂಕ 28-6-2004 ನೇದರ ಉತ್ತರವಾಗಿ

ಈ ಪರವಾನಗಿ ಸಂಗಡ ನೀವು ಕಾಪಿ ಮಾಡಿ ತಂದಿದ್ದ ಬ್ಯಾನ್ ಹಾಗೂ ಇತರ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ದೃಢೀಕರಿಸಿದೆ.

ಮಂಜೂರಾದ ಕಟ್ಟಡಗಳ ರಚನೆಯ ವಿವರ

ಉದ್ದ	ಅಗಲ	ಎತ್ತರ	ತಳವಾಯು	ಅಂತಸ್ತು	ಅಂತಸ್ತು, ದೃಷ್ಟಿಯಿಂದ ದಿಕ್ಕನ್ನು ಕೈಲು ಹಾಕಿದಂತೆ ಅಳತೆಯ ವಿವರ
ಮಂಜೂರಾದ	ಮಂಜೂರಾದ	ಮಂಜೂರಾದ	ಮಂಜೂರಾದ	ಮಂಜೂರಾದ	ಮಂಜೂರಾದ
ನೀವು 1-41 ನಂ	ಅಳತೆಯ	ಅಳತೆಯ	ಅಳತೆಯ	ಅಳತೆಯ	ಅಳತೆಯ
ಕಾಂತ್ಯಾಳ ಗ್ರಾಮ	ನೀವು	ನೀವು	ನೀವು	ನೀವು	ನೀವು
ನೀವು	ನೀವು	ನೀವು	ನೀವು	ನೀವು	ನೀವು



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Government of Karnataka

Print Date
Friday, February 27, 2015

Office of the Registrar of Firms,
UDUPI



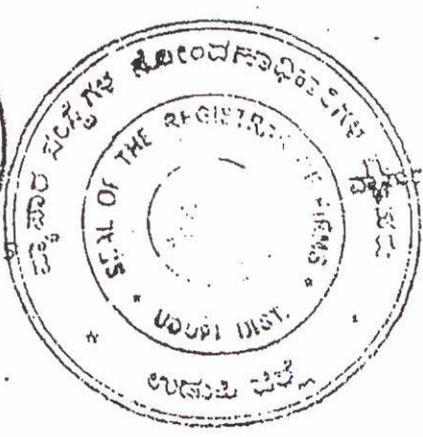
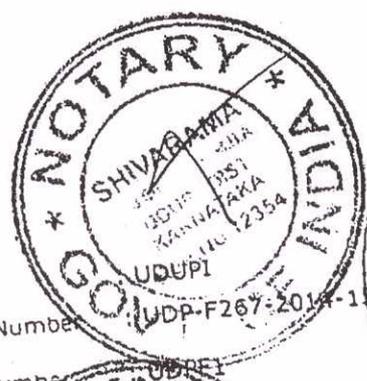
-Form C
10 A
[See Rule 3(5)]

Certificate of Registration of Firm

Firm Number : UDP-F267-2014-15
Date : 27-Feb-2015

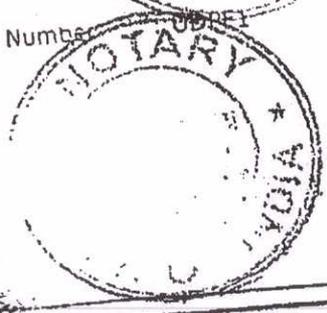
The Registrar of Firms, Karnataka, hereby acknowledges the receipt of the statement prescribed by Section 58(1) of the Indian Partnership Act, 1932. The statement has been filed and the (Name of Firm) **YASHASWINI FISHERIES** has been entered in the Register of Firms as No. UDP-F267-2014-15

Address of the Firm :
No.127, Ward-I, Pandeshwara, Sastana, Udupi Taluk & District.



Office _____
Firm Number **UDP-F267-2014-15**
CD Number _____

[Signature]
Registrar of Firms,
UDUPI



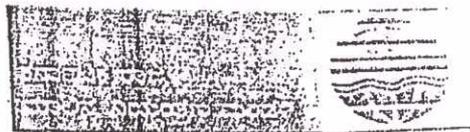
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Designed & Developed by C-DAC, ACTS Pune

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[Signature]
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Karnataka State Pollution Control Board
Perisara Bhavana, 10B, Balanagady Industrial Area,
Mangalore - 575 011
Tel.: 0824-2408420
e-mail: seomangala@kspcb.gov.in

Address: 10B, Balanagady Industrial Area,
Mangalore - 575 011



towards a cleaner Karnataka

//BY REGD.POST WITH ACK.DUE//
(This document contains -07- pages including annexure)

No: PCB/SEO-MNG/CFE/SO/2015-16/129

DATE: 23/07/15

By RPADH

To.

The Occupier,
M/s Yashaswini Fisheries Unit -II
Sy No. 71/3, Balekudru Village,
Hangarkatte, Udupi Taluk. & District.

Fish Food Unit

Sir,

Sub: -Consent to Establish new activity for production of Fish Waste powder (fish head & waste fishes) of Capacity 8 TPD industry in the name and style of M/s. Yashaswini Fisheries Unit-II, Sy No. 71/3, Balekudru Village, Hangarkatte, Udupi Taluk & District-reg.

Ref: - 1) CFE Application submitted at Regional Office, Udupi on: 14.07.2015
2) Inspection of the proposed industry location by the officers of the Board on: 14.07.2015.

With reference to the above, it is to be informed that the Board hereby accords consent for establishment under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for setting up of a new industry for production of Fish Waste powder (fish head & waste fishes) of capacity 8 TPD at Sy No. 71/3, Balekudru Village, Hangarkatte, Udupi Taluk, & District subject to the following conditions.

- 1) This consent for establishment is valid for a period of five years from the date of issue.
- 2) The applicant shall not undertake expansion/diversification/modernization without the prior consent of the Board.
- 3) The applicant shall obtain necessary license/clearance from the relevant statutory agencies before taking up construction.
- 4) This consent is issued for production of Fish Waste Powder of capacity 8 TPD.

(I) WATER POLLUTION CONTROL

1. The trade effluent (2.2 KL/D) generated (to be treated and washing) shall be treated in the proposed treatment plant comprising collection tank-25 m³, aeration tank -40 m³, Clarifier -25 m³ in the treatment of trade effluents to the standards stipulated in annexure



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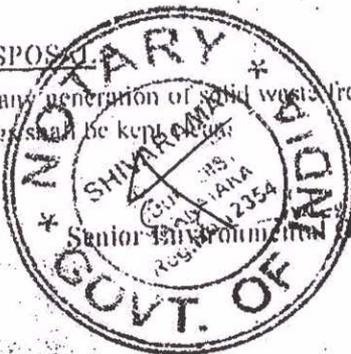
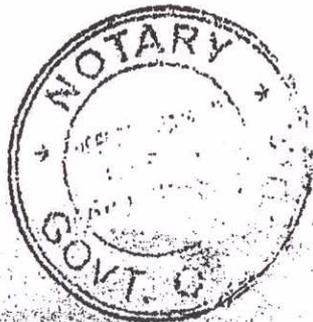
2. There shall not be any discharge of untreated sewage within or outside the industry premises.
3. The sewage effluent generated from the industry shall be treated in septic tank & soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be constructed as per IS 2470 Part - I & II.
4. The treated trade effluents discharged on land for irrigation within the premises.
5. All the treatment units shall construct impervious on both sides & bottom.
6. All the treatment units shall be constructed above ground level.

(II) AIR POLLUTION CONTROL:-

1. The discharge of emission from the premises of the applicant shall pass through the stacks/chimneys wherefrom the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The chimney heights shall be as per the stipulations in Annexure-II
2. The daily/hourly rate of emissions discharged and the tolerance limits of the constituents forming the emissions in each of the stacks/chimneys shall not exceed the limits laid down in Annexure. II
3. The applicant shall take steps to control noise level so as to maintain Ambient Air Quality standards in respect of noise as laid down under the Air Act, 1981.
4. The stack shall have port hole & pit form as per the guidelines specified to facilitate monitoring of emissions.
5. The applicant shall provide deodorizer for control of foul smell.
6. The industry shall not change or alter either in the quality or quantity or rate of emission or install/replace or alter the Air pollution control equipment, changes in the raw material or manufacture process resulting in change in quality and/or quantity of emissions, shall intimated to the Board.
7. The applicant shall ensure that the Ambient Air quality in industry premises shall confirm the National Ambient Air Quality standards specified in Environmental (Protection) Rules.

(III) SOLID WASTE DISPOSAL

There shall not be any generation of solid waste from the process. The factory premises and the surroundings shall be kept clean.



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(IV) WATER CESS:-

The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977.

(V) HAZARDOUS WASTE:-

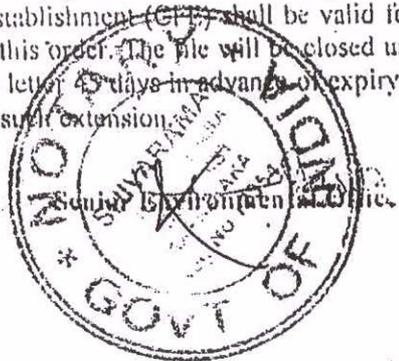
The applicant shall comply with the provisions of Hazardous waste (MH& TM) Rules-2008 as amended up to 2010.

(VI) NOISE POLLUTION:-

The applicant shall take steps to control noise level so as to maintain Ambient Air Quality Standards in respect of noise as laid down under Noise Pollution (Regulation & Control) Rules, 2000.

(VII) GENERAL:-

1. The applicant shall transport & store the raw materials & products in a secured manner so as not to cause any damage to the environment and solely responsible for any damage to the environment.
2. The industry shall not be commissioned for trial or regular production unless the septic tank and soak pit and LTP as approved by the Board is completed in all respects and necessary Air Pollution Control measures are installed to the satisfaction of the Board. The industry shall ensure that the septic tank and soak pit and air pollution control measures are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
3. Exact date of commissioning of the plant shall be informed to this Board 45 days in advance so as to make necessary inspection of the plant and the pollution control measures provided by the industry.
4. If any complaints received against the unit for establishing/operation of the industry from the neighboring industries or any organization regarding pollution and if the same is proved, then the applicant shall close down the establishing /operation of industry immediately and shift from the said location with prior CFE of the Board/ take necessary action to mitigate pollution.
5. The applicant shall immediately report to the Board, if any accident or unforeseen act of event resulting in release of discharge of effluent/emission/ solid waste in excess of standards stipulated and the applicant shall immediately take appropriate corrective & preventive action under intimation.
6. The applicant shall comply with all the rules and guidelines issued from time to time.
7. This Consent for Establishment (CFE) shall be valid for a period of 5 years only from the date of issue of this order. The file will be closed unless the project proponent seeks extension through a letter 45 days in advance of expiry of validity period explaining the reasons for seeking such extension.



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8. The industry shall take prior permission for abstraction of ground water from central water authority, Government of India and provide water meter for measuring the quantity of ground water abstracted.
9. In effect of decision on issue of no objection certificate from the Board regarding pollution, the same does not give any right to the Party/project Authority/Industry to forgo any legal requirement that is necessary for setting/operation of the plant
10. This consent is issued without prejudice to the court case pending in any Hon'ble Court as per the Govt. Order No: FEE/188ENV/2003 Bangalore Dated: 14.08.2003, only tertiary treated Water is to be used for all non-potable purposes like gardening, washing, Civil Constructions activities etc., and usage of fresh Water for the above purposes is usually prohibited.
11. The Board reserves the right to review, revoke, change/alter the terms & conditions and impose additional conditions.
12. The applicant shall take all practical measures to prevent the smell/ odour nuisance
13. The C.E. is in no way valid if any other departments refuses license to the proposed Project.
14. The applicant shall furnish point wise compliance to the conditions of this consent for establishment order-within 30 days

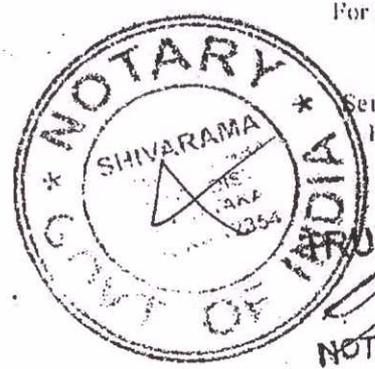
Please note that this is only consent for establishment issued to you to proceed with the formalities to establish the industry and does not give any right to proceed with trial/regular production. For this purpose, a separate consent of the Board for discharge of liquid effluent and the atmospheric emissions shall have to be obtained by remitting prescribed consent fee, separately for Air emissions and wastewater discharged. The application for consent has to be made 45 days in advance to your commissioning for trial production of the plant. Issue of consent will be considered only after completion of septic tank and soak pit for domestic effluent and installing Air Pollution Control sources along with control equipments as required.

The receipt of this letter may please be acknowledged.

For and on behalf of the KSPCB,

Senior Environmental Officer
KSPCB, Mangaluru

ENCL: Annexure I & II



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ANNEXURE-I

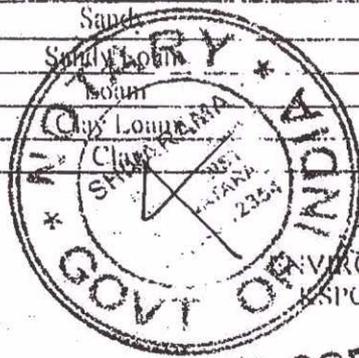
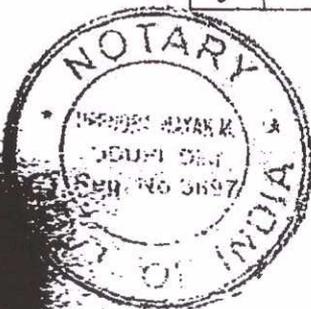
M/s. Yashaswini Fisheries Unit-II
Sy No. 71-3, Batekudru Village,
Hangarkatte, Udipi Taluk, & District.

1	Colour & Odour	See Note-1
2	Suspended Solids (mg/l max)	100
3	pH Value	5.5 to 9.0
4	Oil & Grease (mg/l max)	10
5	Biochemical Oxygen Demand (5 days at 20°c) mg/l max	30
6	Chemical Oxygen Demand mg/l max	250
7	Sulphate (as SO ₄) mg/l max	1000
8	Chloride (as Cl) mg/l max	600
9	Total Residual Chlorine (mg/l max)	1.0
10	Ammoniacal Nitrogen (as N) mg/l max	50
11	Total Kjeldahl Nitrogen (as NH ₃) mg/l max	100
12	Free Ammonia (as NH ₃) mg/l max	5.0
13	Fluoride (as F) mg/l max	2.0
14	Sulphide (as S) mg/l max	2.0
15	Phenolic compounds (as C ₆ H ₅ OH) mg/l max	1.0
16	Dissolved Solids (Inorganic) mg/l max	2100

Note:

1. All efforts should be made to remove colour and unpleasant odour as far as practicable.
2. Parameters at Sl. No. 07 & 16 is retained by the Board exercising Rule 3(2) of Environment (Protection) Rules, 1986.
3. Hydraulic loading of effluent for application on land for different soils are as follows:

Sl. No.	Soil Texture	Loading Rate in m ³ /hec./day
1	Sand	225 to 280
2	Sandy loam	170 to 225
3	loam	110 to 170
4	Clay loam	55 to 110
5	Clay	35 to 55



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ENVIRONMENTAL OFFICER
SPCB, MANGALURU

Government of Karnataka

E-Mail: udupi3crz@gmail.com

ph No / Fax : 0820-23748-18

Office of the Regional Director (Environment) First Floor, 'C' Block "Rajatadri" Manipal, Udupi - 576 104.

Pranip / Opinion / 85 / 2015-16 / 392

Date: 22/07/2015

Opinion

Subject : Regarding opinion for commercial land conversion in Udupi Taluk, Balkudru Village survey No.71/3 Measuring 0.31 Acers.of Land.

Reference : 1. Central Environment and Forest Ministry Notification 2011 dated: 06-01-2011.

2. Smt. Umadevi. Pandeshwara village, Sastana Post, Udupi Taluk, their application dated: 14-07-2015

Smt. Umadevi as per above reference 2 submitted application to convert 0.31Acers Land for commercial purpose in respect of survey no 71/3 Balkudru village Udupi Taluk.

As per the said application examined the site, said site is outside coastal regulation zone of 2011. So opinion is given regarding commercial conversion that there is no objection.

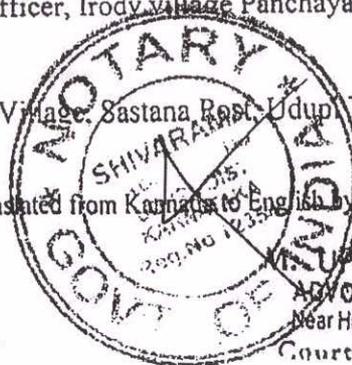
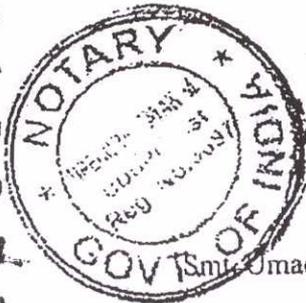
Regional Director (Environment)

Udupi

Copy to,

1. Panchayath Development Officer, Irody village Panchayath, Udupi Taluk for further action.
2. Smt. Umadevi Pandeshwar Village, Sastana Post, Udupi Taluk posted for information

Translated from Kannada to English by me



UPENDRA NAYAK, B.A
 ADVOCATE & NOTARY PUBLIC
 Near Hdq of the ...
 Court Road, UDUPI - 576 104

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 [Signature]
 MONDAPUR

TRUE COPY
 [Signature]

MANGALORE ELECTRICITY SUPPLY COMPANY LIMITED
(Administration under Government of Karnataka)

Registered office: Corporate Office,
"Mescom Bhavan" Kavour Cross Road,
Bijal, Mangalore - 575 004,
CIN: U40109 KA 2002 SGC 030425
Website: www.mesco.in

Office of the Executive Engineer (v)
Executive and Maintenance Division,
"Nityadhar"
Basrur Road, Kundapur - 576 201
Ph : 08254- 232490
Fax: 08254 - 235490
E-mail : eekdprmescom16@gmail.com

SL. No: kaniim(v)/ snkaniim(la)/ sa.im (tn) / 16-17/ 6206 - 207 Date: 14-11-2016

To,
Keshava Kunder
M/S Yashaswini Fisheries,
Bunder Road, Hangarkatte,
Udupi Tq || - 576 218

Dear Sir,

Subject : Sri Keshava Kunder M/S Yashaswini Fisheries, Bunder Road,
Hangarkatte, Udupi Tq, Regarding agreement request for power supply
to existing LT unit No. BLK-16091 converting to HT unit sanction of
90 KVA on HT ground.

Reference: (1) Requesting Power supply your Application No: STN / HT /03
dated:19-05-2016

(2) sa.ka.im(vi), M.E.S.COM. Ltd, Kota Sub Division Letter no:
249/13.07.16, 395/ 20.08.2016 also 669/28.10.2016.

This is to inform you that Kota Sub, Division Sastana Branch range Sri Keshava Kunder
M/S Yashaswini Fisheries Bunder Road, Hangarkatte, Udupi Tq , their existing LT Industrial
unit No. BLK-16091 converting to HT basis 90KVA agreement request power for self
consumption sanctioned under the following terms

NOTARY PUBLIC
GOVT. OF INDIA
UPENDRA NAYAK M.
UDUPI Dist
Reg. No. 3697

M. UPENDRA NAYAK, B.A., LL.B.
ADVOCATE & PUBLIC
Near Hotel Indira, Sastana Building
Court Road, Udupi - 576 201

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1. You have to obey the following conditions within 3 months from the date of this letter, otherwise this sanction will be cancelled automatically.
2. Electricity supply in 11000 volts.
3. You have to erect your own converter.
4. If your power factor is less than 0.9, P.F Fine will be imposed.
5. You have to arrange proper place to keep the Electricity Meter so as to view easily and also road facility upto HT yard to be provided.
6. HT 2(A) is applicable to your unit.
7. As per the terms and conditions of Electricity Supply of Mangalore Electricity Company Agreement on Rs. 200/- (Rupees Two Hundred only) Non judicial stamp paper in triplicate has to be submitted .
8. You have to pay the following prescribed fees through DD in the office cash counter of Assistant Executive Engineer , Executive and Maintenance Sub Division Kota.

Sl. No	Deposit Details	Amount in Rs.		Calculation Title
1.	Existing LT Unit No. BLK-16091 Security deposit fees Rs. 5,640.00 after adjusting 90KVA agreement request payable security deposit	=(1,44,000.00- 5,640.00)	One Lakh thirty eight thousand three hundred sixty only	48.101
		= 1,38,360.00		
2.	Self work management approximate 10% supervisory charges	40,490.00	Forty thousand four hundred ninety only	61.904
3.	Supervisory Fees	250.00	Two hundred fifty only	-

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9. Company Order No. A. im (vi) (ta) / kumlm (vi) (ta) / sakalm (ta) / 2014-15 / 1039 / CYS - 112, date: 31.03.2015 you have to erect appropriate fixed modern / opportunity to erect cubicle to your HT unit 3 CT (0.2s or 0.5s/-1A. or -/5A) and 3 PT (0.2s or 0.5s, 110√3 v) at your own cost.
10. Your intended to fix suitable capacity electricity meter instrument (HT Cubicle) is to be prepared by approved manufacturer also you have to purchase and erect.
11. HT line, Converter and also Instrument to start permission letter is to be presented from Power Inspector Govt. of Karnataka .
12. Materials to be purchased for works from approved vendors also the work is to be inspected by Assistant Executive Engineer (TA &QC) .
13. The completion report has to be submitted prepared by 1st class Contractor of Electricity as per Estimate plan of Power Supply.
14. The permission received from the Authorized Municipality, Mandal Panchayat to be produced before the Assistant Executive Engineer(V), Mescom Kota Sub-Division.
15. You have to obey the regulations fixed by the company from time to time.
16. For further information contact the Assistant Executive Engineer (V) Mescom, Kota Sub - Division.

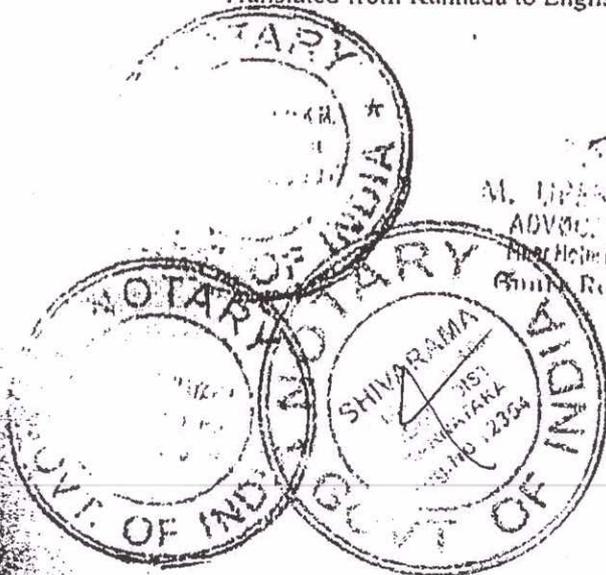
Yours Faithfully.

Sd/-

Executive Engineer

Mescom Ltd, Division Kundapur

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12/11/2015
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NOTARY UDUPI

Building Construction / Reconstruction License

(As per 1993 Karnataka Panchayat Act Section 64 Applicable)

License No : 1 : Village Panchayat: 34 / 2015-2016

Smt. Umadevi W/o B. Keshava Kundar, Village Pandeshwara, Balkudru Village 0.31 cents in Survey No./ House No. 71/3 application filed to Village Panchayat for Building Construction / Reconstruction, permission given for Building Construction / Reconstruction.

Building Construction / Reconstruction Details

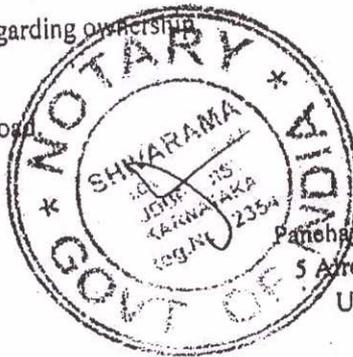
Length of Building Construction	Width	Height	Foundation Details	Other details	Remarks
0.31cents land in Survey No. 71/3 of Balkudru Village is converted for industrial purpose. In the said land this permission is restricted to Fish Cutting and Fish Waste Powder Building Construction as per sanctioned sketch and boundaries. As per terms, decision no.27 (1)/ 15-16 dated: 14-08-2015 and conditions involved of Environment Department, Zilla Panchayat respected president court order this permission is granted.					

Terms

1. Construct, Building Construction / Reconstruction work as per sanctioned sketch.
2. 1:10 portion measurement of every room area, window space to be provided.
3. In every corner of building construction minimum 4 feet gap plain land to be laid.
4. Appropriate drainage system for used water flowing opportunity supposed after Building Construction.
5. If Building Construction is by the side of the public works department road, 15 meters gap from center of the road to be provided.
6. Building Construction / Reconstruction License is given from 11-11-2015 to 10.11.2016 only. If work not completed within prescribed period license to be renewed.
7. License will be cancelled if any terms violated as per Village Panchayat act 1993 section 64.
8. This permission is apart from civil litigation regarding ownership.
9. Construct leaving leg way and water way.
10. Construct leaving 15 meters from Panchayat Road.

Date: 11-11-2015

Place:



sd-
Panchayat Development Officer
5 Arody Villoge Pachayat
Udupi Taluk & Dist.



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M. UPENDRA NAYAK, B.A., LL.B
ADVOCATE & NOTARY PUBLIC
Near Hotel Nalvedva, Sri Krishna Building
Court Road. UDUPI - 576 101

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Government of India
Form GST REG-06

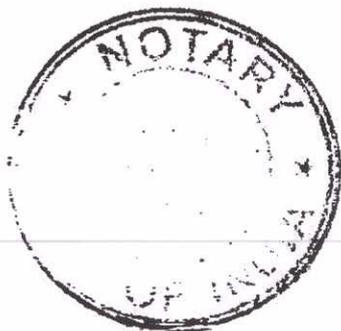
[See Rule 10(1)]

Registration Certificate

Registration Number :29AABFY5619G1ZW

1.	Legal Name	YASHASWINI FISHERIES			
2.	Trade Name, if any	YASHASWINI FISHERIES			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	D.NO.1-41, NEAR TEBMA SHIP YARD, BALAKUDRU, HANGARKATTA, Karnataka, 576226			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	∞ A
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	25/09/2017			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration



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ANNEXURE - 6
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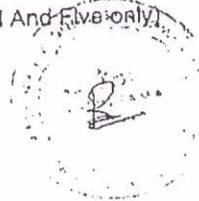
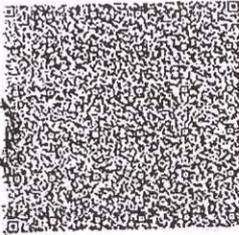
e-Stamp



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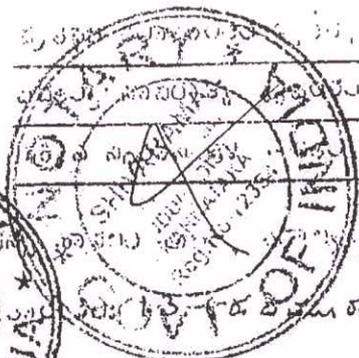
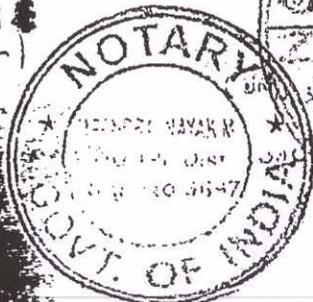


Certificate No.	: IN-KA53005886092142K
Certificate Issued Date	: 11-Aug-2012 01:12 PM
Account Reference	: NONACC (FI) kakstd08/ UDUPI4/ KA-UD
Unique Doc. Reference	: SUBIN-KAKAKSFCL0877375047424649K
Purchased by	: UMADEVI
Description of Document	: Article 20 Conveyance
Property Description	: SALE DEED S.NOS: 71 - 5 (POR) - 0.15 AND 71 - 3 - 0.31 OF BALKUDRU VILLAGE
Consideration Price (Rs.)	: 6,62,000 (Six Lakh Sixty Two Thousand only)
First Party	: SUDHA S KAMATH
Second Party	: UMADEVI
Stamp Duty Paid By	: UMADEVI
Stamp Duty Amount(Rs.)	: 37,405 (Thirty Seven Thousand Four Hundred And Five only)



-----Please write or type below this line-----

Handwritten notes on the left margin, including '2139' and '12-13'.



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Handwritten signature and date 11/8/12

Statutory Alert:

The authenticity of the Stamp Certificate can be verified at Authorized Collection Centers (ACCs), SHCIL Offices and Sub-Offices. For more contact details of ACCs, SHCIL Offices and SROs, visit the website www.stamp.gov.in

Print Date & Time : 13-08-2012 10:37:51 AM

ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ : 2139

ಸಹಿ ರಜಸ್ವಾರ ಬ್ರಹ್ಮಾವರ ರವರ ಕಛೇರಿಯಲ್ಲಿ ದಿನಾಂಕ 13-08-2012 ರಂದು 10:29:20 AM ಗಂಟೆಗೆ ಈ ಕೆಳಗೆ ವಿವರಿಸಿದ ಶುಲ್ಕದೊಂದಿಗೆ

ಕ್ರಮ ಸಂಖ್ಯೆ	ವಿವರ	ರೂ. ಪೈ
1	ನೋಂದಣಿ ಶುಲ್ಕ	6620.00
2	ಸ್ಟ್ಯಾಂಪಿಂಗ್ ಫೀ	270.00
3	ಪರಿವರ್ತನಾ ಶುಲ್ಕ	70.00
4	ಪರಿಶೋಧನೆ ಮತ್ತು ಪರಿವೀಕ್ಷಣೆ	35.00
5	ಕೊರತೆ ಮುದ್ರಾಂಕ ಶುಲ್ಕ ಮತ್ತು/ ದಂಡ ಶುಲ್ಕ	20.00
	ಒಟ್ಟು :	7015.00

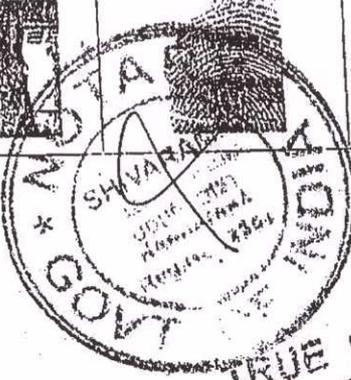
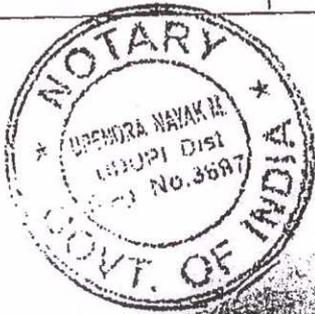
ತ್ರಿಮತಿ ಉಮಾದೇವಿ, ಬಿನ್. ನಾಗವೇಣಿ ಇವರಿಂದ ಹಾಜರ ಮಾಡಲ್ಪಟ್ಟಿದೆ

ಹೆಸರು	ಫೋಟೊ	ಪಟ್ಟಿಪ್ಪನ ಗುರುತು	ಸಹಿ
ತ್ರಿಮತಿ ಉಮಾದೇವಿ, ಬಿನ್. ನಾಗವೇಣಿ			Uma Devi

ಶಿವರಾಜ್ ಶಿವರಾಜ್
ಸಹಾಯ ಉಪನೋದವರಾಗಿದ್ದು ಇವರ
ಬ್ರಹ್ಮಾವರ

ಬರದುಕೊಟ್ಟಿದ್ದಾಗಿ ಒಪ್ಪಿರುತ್ತಾರೆ

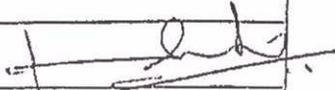
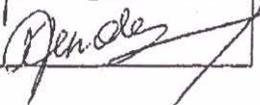
ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು	ಫೋಟೊ	ಪಟ್ಟಿಪ್ಪನ ಗುರುತು	ಸಹಿ
1	ನುರಾ ವಿ.ಕುಮಾರ್, ಬಿನ್. ಡಿ.ಟಿ.ರಮಾನಾಥ ಕುಮಾರ್ (ಬರದುಕೊಡುವವರು)			Nurtha V. Kumar
2	ನುರಾ ಎಸ್.ಕುಮಾರ್, ಬಿನ್. ಡಿ.ಟಿ.ರಮಾನಾಥ ಕುಮಾರ್ (ಬರದುಕೊಡುವವರು)			B Sudeha S. Kumar



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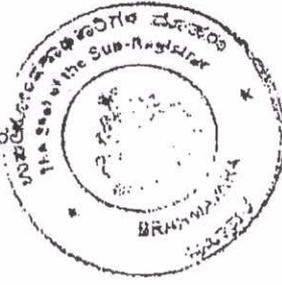
ಸಬ್ ರಜಿಸ್ಟ್ರಾರ್

ಗುರುತಿಸುವವರು

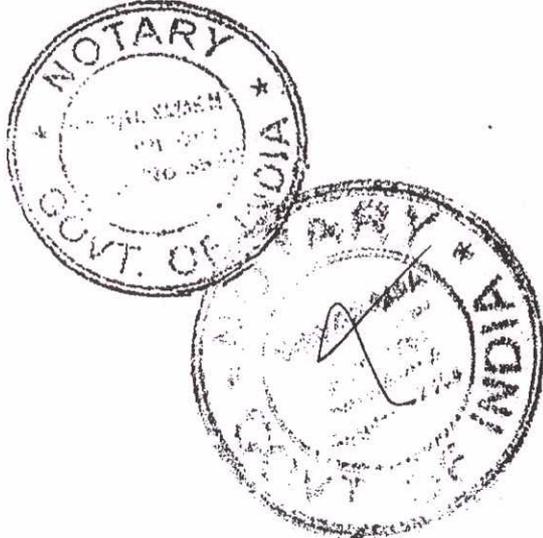
ಕ್ರಮ ಸಂಖ್ಯೆ	ವಿಷಯ ಮತ್ತು ವಿವರ	ಸಹಿ
1	ಟಿ.ಸುಬ್ಬರಾಜ್ ಕೆ.ಎನ್.ಎನ್.ಡಿ.ಬಿ.ರಮಾನಾಥ್ ಕೆ.ಎನ್. ಬಾಳುಬ್ಬೆ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು	
2	ಬಿ.ಅಶೋಕ ಕುಂದರ್, ಎನ್. ಗೋಪಾಲ ಅಮೀನ್ ವಾರಂಬಳ್ಳಿ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು	


 ಸಬ್ ರಜಿಸ್ಟ್ರಾರ್
 ಸರ್ಕಾರಿ ಉಪನೋಂದಣಾಧಿಕಾರಿ
 ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ

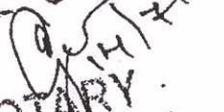

 1 ನೇ ಪುಸ್ತಕದ ದಸ್ತಾವೇಜು
 ಸಂಖ್ಯೆ BHV-1-02139-2012-13 ಅಗಿ
 ಸ.ಡಿ. ಸಂಖ್ಯೆ BHVD 156 ನೇ ಛೇದ
 ದಿನಾಂಕ 13-08-2012 ರಂದು ನೋಂದಾಯಿಸಲಾಗಿದೆ


 ಸಬ್ ರಜಿಸ್ಟ್ರಾರ್ (ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ)
 ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ

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G.O. No. LAW 37 VHC 2021, DATED: 14.12.2021
VAKALATHNAMA
IN THE NATIONAL GREEN TRIBUNAL (SZ), CHEN
Application No. 208/2021



IN THE MATTER OF :

Sri. Srikanth Madhyastha

Appl

V/s

The District Collector
Udupi District, Udupi, Karnataka
& Others

Respc

The State of Karnataka in the above case do hereby appoint and retain Sri.Darpan. K. M, Advocate to represent the State of Karnataka before the National Green Tribunal (SZ) at Chennai in Application No:208/2021 and to conduct the same and all the proceedings that may be taken in respect of any decree or orders passed therein including proceedings in the Suit, to file on its behalf in the above case and in application for review and to represent the State of Karnataka and to take all necessary steps on its behalf in the above matter. The Governor of Karnataka agrees to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

In witness whereof these presents are duly executed on behalf of the Governor of Karnataka on this the 14th day of December, 2021.

ACCEPTED

Darpan K.M.
DARPAN K.M.
ADVOCATE

K-81 3F Lajpat Nagar-II
New Delhi-110024
Mob 999125060

Email: darpanadvocates@gmail.com

KAR/1053/2009

Sunitha
(SUNITHA)

Solicitor and Ex-offic.
Deputy Secretary to Govern
Law Department.

